

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-340(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE COMPANY: Prem Sarup Narula Vs. M/s ByCell Telecommunications India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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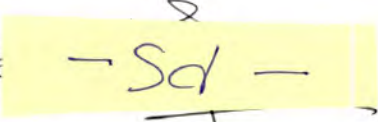
	For the Petitioner (s)	: Mr. Prem Sarup Narula, Petitioner (in person)		
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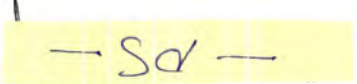
	For the Respondent (s)	: Mr. Saaduzzaman, Advocate Mr. Shobhit Nanda, Advocate		
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ORDER

It appears that there is no compliance of the statutory provisions of Section 9 (3) of the Code. The petitioner is granted one week's time to remove the objection.

To come up on 21st September, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)